Fifteenth Kerala Legislative Assembly Bill No. 50

THE UNIVERSITY LAWS (AMENDMENT) (NO.2) BILL, 2021

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Kerala Legislature Secretariat 2021

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[Translation in English of " 2021-ലെ സർവ്വകലാശാല നിയമങ്ങൾ (ഭേദഗതി) (2-ാം നമ്പർ) ബിൽ" published under the authority of the Governor.]

THE UNIVERSITY LAWS (AMENDMENT) (No. 2) BILL, 2021

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BILL

further to amend the Cochin University of Science and Technology Act, 1986, the Thunchath Ezhuthachan Malayala University Act, 2013 and the A.P.J. Abdul Kalam Technological University Act, 2015.

Preamble.—WHEREAS, it is expedient further to amend the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

- 1. *Short title and commencement.*—(1) This Act may be called the University Laws (Amendment) (No.2) Act, 2021.
 - (2) In this Act,—
- (i) sub-clause (i) (ii) and (iv) of clause (a), clause (b) to (h), clause (j) and clause (l) to (n) of section 4 shall be deemed to have come into force on the $20^{\rm th}$ day of February, 2021; and
- (ii) the remaining provisions shall be deemed to have come into force on the $1^{\mbox{\tiny st}}$ day of March, 2021.
- 2. *Amendment of Act 31 of 1986*.—In the Cochin University of Science and Technology Act, 1986 (31 of 1986),—

- (a) in section 3, after clause (10), the following clause shall be inserted, namely:—
- "(10A) "Inter University Consultative Committee" means the Inter University Consultative Committee under section 22A;".
- (b) in section 16, after item (ii), the following item shall be inserted, namely:—
 - "(iia) Inter University Consultative Committee;".
 - (c) after section 22, the following section shall be inserted, namely:—
- "22A. *Inter University Consultative Committee..*—(1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—
 - (a) The Pro-Chancellor

- Chairman:

(b) The Vice-Chancellor

- Member:

- (c) The Vice-Chancellors of other Universities established by State law nominated by the
 - **Pro-Chancellor**

- Member:

- (d) The Secretary to Government in charge of theHigher Education Department Member.
- (2) The Inter University Consultative Committee shall meet as decided by the Chairman.
- (3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.".
 - (d) for section 30, the following section shall be substituted, namely:—
- "30. *Appellate Tribunal*.—(1) There shall be an Appellate Tribunal for the purpose of this Act.

- (2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.".
- 3. *Amendment of Act 24 of 2013.* In the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013),—
 - (a) in section 2, after clause (j), the following clause shall be inserted, namely:—
- "(ja) "Inter University Consultative Committee" means the Inter University Consultative Committee under section 15A;".
- (b) in section 8, after item (ii), the following item shall be inserted, namely:—
 - "(iia) Inter University Consultative Committee;".
 - (c) after section 15, the following section shall be inserted, namely:—
- "15A. *Inter University Consultative Committee.* (1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—
 - (a) The Pro-Chancellor Chairman;
 - (b) The Vice-Chancellor Member;
 - (c) The Vice-Chancellors of other Universities
 established by State law nominated by the
 Pro-Chancellor Member;
 - (d) The Secretary to Government in charge of theHigher Education Department- Member.
- $\hbox{\ensuremath{\mbox{(2)}} The Inter University Consultative Committee shall meet as decided by the Chairman.}$
- (3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.".

- (d) after section 23, the following section shall be inserted, namely:—
- "23A. *Appellate Tribunal.*—(1) There shall be an Appellate Tribunal for the purpose of this Act.
- (2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.".
- 4. *Amendment of Act 17 of 2015.*—In the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015),—
 - (a) in section 2,.—
 - (I) in clause (i),-
- (a) after the words "branch of study" the words "or programme" shall be inserted:
- (b) for the words "specialized course of study" the words "branch of study or programme" shall be substituted;
 - (ii) in clause (p),-
- (a) after the words "engineering course" the words "or course" shall be inserted;
- (b) for the words "course of study" the words "engineering course or course" shall be substituted;
 - (iii) after clause (v), the following clause shall be inserted, namely:—
- "(va) "Inter University Consultative Committee" means the Inter University Consultative Committee under section 26A;";
 - (iv) after clause (zq), the following clause shall be inserted, namely:—
- "(zqa) "University Grants Commission" means the University Grants Commission established by the University Grants Commission Act, 1956 (Central Act 3 of 1956);".

- (b) in section 5,—
 - (i) for item (g), the following item shall be substituted, namely:—
- "(g) to promote interdisciplinary, multidisciplinary or intra disciplinary education and research in courses of various programmes and fields related to it;";
 - (ii) after item (p), the following item shall be inserted, namely:—
- "(q) to promote new ideas, business incubation and development of employment efficiency in Engineering college.".
- (c) in section 8 after item (v), the following items shall be inserted, namely:—
- "(va) to determine criteria for affiliation with the University and to grant affiliation to the programmes and courses conducted by an affiliated college or institution:
- (vb) to issue No Objection Certificate for obtaining recognition from A.I.C.T.E or University Grants Commission to the programmes and courses that complies specific criteria;".
- (d) in sub-section (1) of section 11, for the word "Education" the words "Higher Education Department" shall be substituted.
- (e) for item (ii) of sub-section (2) of section 13, the following item shall be substituted, namely:—
 - "(ii) one member nominated by the University Grants Commission;".
 - (f) in section 15,—
- (i) for sub-section (1), the following sub-section shall be substituted, namely:—
- "(1) The Syndicate shall, appoint a person recommended by the Vice-Chancellor who is working in the field of engineering technology and having qualifications as may be prescribed by Statutes as the Pro-Vice-Chancellor and he shall be a whole time salaried officer of the University.";

- (ii) for sub-section (4), the following sub-section shall be substituted, namely:—
- "(4) The salary and other allowances of the Pro-Vice-Chancellor shall be in accordance with the Regulations of the University Grants Commission and other service conditions shall be such as may be prescribed by Statutes.";
- (iii) for sub-section (5), the following sub-section shall be substituted, namely:—
- "(5) Subject to the provisions of this Act and Statutes, the powers, responsibilities and duties of the Pro-Vice-Chancellor shall be as may be determined by the Vice-Chancellor from time to time and the Pro-Vice-Chancellor shall exercise such powers and perform such responsibilities and duties.".
- (g) in sub-section (1) of section 16, for the words "with the approval of the Government appoint a person recommended by a Selection Committee" the words "appoint a person nominated by the Government from among three persons recommended by a Selection Committee" shall be substituted.
- (h) in sub-section (1) of section 17, for the words "a person recommended by a Selection Committee" the words "a person nominated by the Government from among three persons recommended by a Selection Committee" shall be substituted.
- (i) in section 22, after item (i), the following item shall be inserted, namely:—
 - "(ia) Inter University Consultative Committee;".
 - (j) in sub-section (1) of section 23,—
- (i) under the heading "Ex-officio Members" after item (xv), the following item shall be inserted, namely:— $\,$
 - "(xvi) The Vice-Chairman, Kerala State Higher Education Council.".
- (ii) under the heading "Elected Members", after item (ii), the following item shall be inserted, namely:—
 - "(iii) Nine representatives from teachers from colleges affiliated

to the University, of whom three persons shall be from Government colleges, two persons from aided colleges, two persons from Government controlled self financing colleges and two persons from un-aided colleges as may be prescribed by Statutes. One person from Government Colleges shall be a woman.";

- (iii) under the heading "Nominated Members" after item (vii), the following item shall be inserted, namely:—
- "(viii) Six members from the field of science, industry and higher education nominated by the Government of whom one shall be a woman and one shall be belonging to Scheduled Castes or Scheduled Tribes.";
 - (iv) the heading "Other Members" and items thereunder shall be omitted.
 - (k) after section 26, the following section shall be inserted, namely:—
- "26A. *Inter University Consultative Committee.*—(1) There shall be an Inter University Consultative Committee consisting of the following members, namely:—
 - (a) The Pro-Chancellor

- Chairman;

(b) The Vice-Chancellor

- Member:
- (c) The Vice-Chancellors of other Universities established by State law nominated by the Pro-Chancellor Member;
- (d) The Secretary to Government in charge of theHigher Education Department Member.
- (2) The Inter University Consultative Committee shall meet as decided by the Chairman.
- (3) The Inter University Consultative Committee shall consider matters to be resolved at Government level in respect of matters mutually affecting the Government and the University.".
- (l) in sub-section (1) of section 27, under the heading "Other Members", for the words "One member nominated by the Board of Governors from among the

nominated members" the words, figures, symbols and brackets "The members mentioned in item (viii) of section 23, under the heading "Nominated Members" shall be substituted.

- (m) in sub-section (1) of section 28, for the words "The quorum for a meeting of the Syndicate shall be five" the words "The quorum for a meeting of the Syndicate shall be one half of its total number of members" shall be substituted.
 - (n) for section 35, the following section shall be substituted, namely:—
- "35. *Constitution of Research Council.*—(1) There shall be a Research Council consisting of the following members, namely:—
 - (i) The Vice-Chancellor- Chairman;
 - (ii) The Pro-Vice-Chancellor;
- (iii) The Vice-Chairman, Kerala State Higher Education Council-*Ex-officio* Member;
- (iv) The Director, Indian Institute of Technology, Chennai- *Exofficio* Member;
- (v) The Vice-Chancellor of a University established by State law, nominated by the Government– *Ex-officio* Member;
 - (vi) The Director, Technical Education- Ex-officio Member;
- (vii) Six teachers having Ph.D and minimum ten years of teaching experience from affiliated colleges, nominated by the Board of Governors on the recommendation of the Vice-Chancellor;
- (viii) Three student representatives nominated by the Government from research students of the University or affiliated colleges, of whom one shall be a woman:
- (ix) Six eminent persons nominated by the Government from research institutions or academic institutions at national level;
 - (x) Dean (Research)- Member Secretary.

(2) The Research Council shall meet at such times as decided by the Vice-Chancellor:

Provided that, meeting shall be convened at least once in two months.

- (3) The quorum of meeting of the Research Council shall be one third of its total members. The Dean (Research) shall convene the meeting of the Research Council under the direction of the Vice- Chancellor.
- (4) The term of office of the nominated members of the Research Council shall be two consecutive academic years and it shall expire at the end of the second academic year. The term of office of other members of the Research Council shall be co-terminus with the office they hold in the University or such authority of the University.
- (o) for section 39, the following section shall be substituted, namely:—
- "39. *Appellate Tribunal*.—(1) There shall be an Appellate Tribunal for the purpose of this Act.
- (2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Appellate Tribunal constituted under section 65 of the Kerala University Act, 1974 (17 of 1974) shall function as the Appellate Tribunal for adjudicating dispute on any of the matter provided in this Act.".
- 5. *Repeal and saving*.—(1) The A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2021 (94 of 2021) and the University Laws (Amendment) (No.3) Ordinance, 2021 (100 of 2021) are hereby repealed.
- (2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) as amended by the said Ordinances shall be deemed to have been done or taken under the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul

Kalam Technological University Act, 2015 (17 of 2015) respectively as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Consequent to the University Grants Commission (Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018, the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) requires some amendments. Hence the Government have decided to amend sections 2, 5, 8, 11, 13, 15, 16, 17, 23, 27, 28 and 35 of the said Act.

- 2. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 19th day of February, 2021 and the same was published in the Kerala Gazette Extraordinary No. 863 dated 20th day of February, 2021 as Ordinance No. 39 of 2021.
- 3. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Fifteenth Kerala Legislative Assembly during its session which commenced on the 24^{th} day of May, 2021 and ended on the 10^{th} day of June, 2021.
- 4. In order to keep alive the provisions of the said Ordinance, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2021 was promulgated by the Governor of Kerala on the 1st day of July, 2021 and the same was published in the Kerala Gazette Extraordinary No. 1917 dated 2nd day of July, 2021 as Ordinance No. 50 of 2021.
- 5. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August, 2021.
- 6. In order to keep alive the provisions of the said Ordinance, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2021 was

promulgated by the Governor of Kerala on the 23rd day of August, 2021 and the same was published in the Kerala Gazette Extraordinary No. 2455 dated 24th day of August, 2021 as Ordinance No. 94 of 2021.

- 7. Further, for making University Laws in conformity with the University Grants Commission (Conferment of Autonomous Status upon Colleges and Measures for Maintenance of Standards in Autonomous Colleges) Regulations, 2018 and on the recommendation of the Kerala State Higher Education Council, certain amendments are required in sections 3, 16, 22 and 30 of the Cochin University of Science and Technology Act, 1986, sections 2, 8, 15 and 23 of the Thunchath Ezhuthachan Malayala University Act, 2013 and sections 2, 22, 26 and 39 of the A.P.J. Abdul Kalam Technological University Act, 2015.
- 8. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the University Laws (Amendment) (No.3) Ordinance, 2021 was promulgated by the Governor of Kerala on the 26th day of February, 2021 and the same was published in the Kerala Gazette Extraordinary No. 1031 dated 2nd day of March, 2021 as Ordinance No. 49 of 2021.
- 9. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Fifteenth Kerala Legislative Assembly during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021.
- 10. In order to keep alive the provisions of the said Ordinance, the University Laws (Amendment) (No.3) Ordinance, 2021 was promulgated by the Governor of Kerala on the 1st day of July, 2021 and the same was published in the Kerala Gazette Extraordinary No. 1926 dated 2nd day of July, 2021 as Ordinance No. 70 of 2021.
- 11. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August, 2021.
 - 12. In order to keep alive the provisions of the said Ordinance, the University

Laws (Amendment) (No.3) Ordinance, 2021 was promulgated by the Governor of Kerala on the 23rd day of August, 2021 and the same was published in the Kerala Gazette Extraordinary No. 2452 dated 24th day of August, 2021 as Ordinance No. 100 of 2021.

13. The Bill seeks to replace Ordinance No. 94 of 2021 and Ordinance No. 100 of 2021 by an Act of the State Legislature.

FINANCIAL MEMORANDUM

Section 23 of the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) proposed to be inserted by sub-clause (j) of clause 4 of the Bill, provides to include the Vice-Chairman of the Kerala State Higher Education Council as exofficio member, nine representatives from teachers from colleges affiliated to the University, as elected members and six persons from the field of science, industry and higher education nominated by the Government as the nominated members of the Board of Governors of the University. Towards the payment of their honorarium and travelling allowance, recurring expenditure of approximately rupees three lakh eighty four thousand is calculated.

- 2. Further, section 35 of the Act, proposed to be substituted by sub-clause (n) of clause (4) of the Bill, provides to include the Director of Indian Institute of Technology, Chennai and the Vice-Chancellor of a University established by State law, nominated by the Government as ex-officio member, six teachers having Ph.D and minimum ten years of teaching experience from affiliated colleges, nominated by the Board of Governors on the recommendation of the Vice-Chancellor, three student representatives nominated by the Government research students of the University or affiliated colleges, six eminent persons nominated by the Government from research institutions or academic institutions at national level as members of the Research Council. Towards the payment of their honourarium and travelling allowance, recurring expenditure of approximately rupees fifteen lakh twenty thousand is calculated.
- 3. Thus an annual financial expenditure of Rs. 19,04,000 (Rupees nineteen lakh four thousand) is expected from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-section (1) of section 15 proposed to be substituted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by item (i) of sub-clause (f) of clause 4 of the Bill, empowers the University to prescribe by Statutes the qualifications of Pro-Vice-Chancellor.

- 2. Sub-section (4) of section 15 proposed to be substituted in the A.P.J. Abdul Kalam Technological University Act, 2015 by item (ii) of sub-clause (f) of clause 4 of the Bill, empowers the University to prescribe by Statutes the other conditions of service of the Pro-Vice-Chancellor.
- 3. Item (iii) under the heading Elected Members in sub-section (1) of section 23 proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 by item (ii) of sub-clause (j) of clause 4 of the Bill, empowers the University to prescribe by Statutes the method of appointment of the representatives from colleges affiliated to the University.
- 4. The matters in respect of which Statutes that may be issued, are matters of procedure and are of routine or administrative in nature. The delegation of legislative power is, therefore, of a normal character.

DR. R. BINDU.

EXTRACT FROM THE COCHIN UNIVERSITY OF SCIENCE AND TECHNO LOGY ACT, 1986

(31 OF 1986)

**	**	**	**		
3. <i>Definitions</i> .—In this Act, unless the context otherwise requires,—					
**	**	**	**		
(10)	(10) "hostel" means a unit of residence for the students of the University;				
**	**	**	**		
	16. <i>Authorities of the University</i> .—The following shall be the authorities of the University, namely:—				
(i)	(i) the Syndicate,				
(ii)	(ii) the Senate,				
(iii	(iii) the Academic Council,				
(iv	(iv) the Faculties,				
(v)	(v) the Boards of Studies,				
(vi	(vi) the Planning Committee,				
(vi	(vii) the Finance Committee,				
(viii) such other boards or bodies of the University as may be declared by the Statutes to be authorities of the University.					
**	**	**	**		
22. <i>Meetings of the Senate</i> .—(1) The Senate shall meet at least once in four months on such dates as may be fixed by the Vice-Chancellor.					
(2) The quorum for the meeting of the Senate shall be twenty.					

- 30. *University Appellate Tribunal*.—(1) The Government shall constitute a University Appellate Tribunal for the purposes of this Act.
- (2) The Appellate Tribunal shall consist of a Judicial Officer not below the rank of a District Judge nominated by the Chancellor in consultation with the High Court.
- (3) The Appellate Tribunal shall have the power to make regulations consistent with the provisions of this Act, with the previous sanction of the Government for regulating its procedure and disposal of its business.
 - (4) The regulations so made shall be published in the Gazette.
- (5) Subject to the provisions of this Act, the jurisdiction and powers of the Appellate Tribunal shall be prescribed by the Statutes.

EXTRACT FROM THE THUNCHATH EZHUTHACHAN MALAYALA UNIVERSITY ACT, 2013 (24 OF 2013)

		,					
:	**	**	**	**			
:	2. <i>Definitions</i> .—In this Act, unless the context otherwise requires,—						
:	**	**	**	**			
	(j) "Government" means the Government of Kerala;						
:	**	**	**	**			
_	8. Authorities of the niversity:—	University.—The following	ng shall be the A	uthorities of			
	(i) The General C	ouncil;					
	(ii) The Executive Committee;						
	(iii) The Academi	c Council;					
	(iv) The Research Council;						
	(v) The Faculty Advisory Committees;						
	(vi) The Faculties;						
	(vii) The Boards	of Studies;					
Autho	(viii) such other orities of University.	institutions, as may be sp	pecified by the Si	tatutes to be			
:	**	**	**	**			
	•	ecutive Committee.—(1) Sexecutive powers of the U					

23. Board of Studies.—(1) There shall be a Board of Studies for every school under a Faculty, which shall frame the detailed curriculum for every course of study offered.

superintendence and control over the institutions and activities of the University

shall be vested in the Executive Committee.

EXTRACT FROM THE A.P.J.ABDUL KALAM TECHNOLOGICAL UNIVERSITY ACT, 2015

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activities;

(17 OF 2015)

2.	2. Definitions.— In this Act, unless the context otherwise requires,—			
**	•	**	**	**
(i) "branch of study" means a specialized course of study in engineering sciences, technology and management declared as such by the University and leading to the award of a degree, post graduate degree, diploma, certificate or such other titles and distinctions by the University in accordance with the provisions of the Statutes and Ordinances;				
	**	**	**	**
graduate	(p) "engineering course" means a course of study at undergraduate, graduate, postgraduate or research level conducted by an engineering college;			
	**	**	**	**
(v) "hostel" means a unit of residence for the students of the University, maintained or recognized by the University in accordance with the provisions of this Act or the Statutes;				
	**	**	**	**
constitu	(zq) "University ted under section 5	Fund" means the Teo	chnological Unive	ersity Fund
	**	**	**	**
	Objects of the Unamely:—	<i>Iniversity.</i> —The objects o	of the University	shall be as
	**	**	**	**
(g) to promote interdisciplinary education and research in the field of engineering sciences, technology and management;				
	**	**	**	**

(p) to promote community development activities by suitable extension

**

**

	and functions of the Us and functions, namely:	-	University shall h	ave the
**	**	**	**	
(v) to co	onfer academic autonor	ny to affiliated	colleges, institutio	ns or a
department of th	e affiliated colleges or i	institutions or a	department mainta	ined by
the University;				

11. *The Pro-Chancellor*. —(1) The Minister-in-charge of Education in the State shall, by virtue of his office, be the Pro-Chancellor of the University.

(2) The first Vice-Chancellor shall be appointed by the Chancellor on the recommendation of the Government and thereafter the Vice- Chancellor shall be appointed by the Chancellor from among a panel of names recommended by a Search Committee consisting of the following members, namely:—

15. Appointment, powers and duties of the Pro-Vice-Chancellor.—(1) The Chancellor shall appoint a person recommended by the Government, who is working in the field of engineering, technology and having the qualifications prescribed in the Statutes, to be the Pro-Vice-Chancellor, who shall be a full time salaried officer of the University.

** ** **

(4) The salary and other conditions of service of the Pro-Vice-Chancellor shall be as determined by the Chancellor.

- (5) Subject to the provisions of this Act and the Statutes, Ordinances and Regulations, the powers and duties of the Pro-Vice-Chancellor shall be determined by the Chancellor in consultation with the Vice-Chancellor and the Pro-Vice-Chancellor shall exercise such powers and perform such duties in due course.
- 16. Appointment, powers and functions of the Registrar.—(1) The Syndicate shall, with the approval of the Government, appoint a person recommended by a Selection Committee determined by the Syndicate, with the Chancellor as the Convenor, as may be prescribed by Statutes, to be the Registrar. The first Registrar shall be appointed by the Government.

17. Appointment of Finance Officer.—(1) The Syndicate shall appoint a person recommended by a Selection Committee determined by the Syndicate, with the Vice-Chancellor as the Convenor, as may be prescribed by Statutes, to be the Finance Officer, who shall be a full-time salaried officer and shall work directly under the superintendence, direction and control of the Vice-Chancellor. The first Finance Officer shall be appointed by the Government. The term of service of the Finance Officer shall be as per orders in this respect issued by the Government from time to time. The qualifications and experience required for being selected as the Finance Officer shall be as approved by the Government.

- 22. *Authorities of the University*.—The following shall be the Authorities of the University, namely:—
 - (i) The Board of Governors;
 - (ii) The Syndicate;
 - (iii) The Academic Council;
 - (iv) The Research Council;
 - (v) The Board of Studies;
 - (vi) The Finance Committee;

- (vii) The Planning Committee,
- (viiii) The Students Council and

such other bodies of the University as may be designated by Statutes to be the authorities of the University.

23. *The Board of Governors*.—(1) The Board of Governors shall consist of the following members, namely:—

Ex-officio Members

(ii) Six representatives of the students of the University, elected by the students from among themselves as may be prescribed by the Statutes, of whom three shall be from Government engineering colleges, one shall be from aided engineering colleges, one shall be from Government controlled self financing engineering colleges and one shall be from private self financing engineering colleges; of the said members, one shall be a postgraduate student, one shall be a woman and one shall be a student belonging to the Scheduled Castes or Scheduled Tribes;

Nominated Members

** ** **

(vii) One member, nominated by the Government, from among non-teaching staff.

Other Members

** **

- (ii) Chairman of Start-up Village;
- (iii) Vice-Chairman of the Kerala State Higher Education Council.

27. *The Syndicate*.—(1) The Syndicate shall be the chief executive body of the University and shall consist of the following members, namely:—

** ** ** **

Other Members

One member nominated by the Board of Governors from among the nominated members.

** ** ** **

28. *Meetings of the Syndicate.*— (1) The Syndicate shall meet as often as decided by the Vice-Chancellor but at least once in two months on the dates to be fixed by the Vice-Chancellor. The quorum for a meeting of the Syndicate shall be five.

** ** **

- 35. *Constitution of Research Council*.—There shall be a Research Council consisting of,—
 - (i) The Vice-Chancellor (Chairman);
 - (ii) The Pro-Vice-Chancellor;
- (iii) The Secretary to Government in charge of the Higher Education Department or an officer not below the rank of a Joint Secretary to Government authorised by him;
- (iv) The Vice-Chairman, Higher Education Council, Government of Kerala (*Ex-officio* member);
- (v) The Director, Indian Institute of Technology, Madras (*Ex-officio* member);

- (vi) The Vice-Chancellor of a University in Kerala, nominated by the Government (*Ex-officio* member);
- (vii) The Director, Vikram Sarabhai Space Centre, Thiruvananthapuram (*Ex-officio* member);
- (viii) The Director, Indian Institute of Space Technology, Thiruvananthapuram (*Ex-officio member*);
- (ix) The Director, Naval Physical and Oceanographic Laboratory, Cochin (*Ex-Officio* member);
- (x) The Director, National Institute of Technology, Kozhikode (*Ex-officio* member);
- (xi) The Director, Indian Institute of Science Education and Research, Thiruvananthapuram (*Ex-officio* member);
- (xii) The Vice- Chairman, Kerala State Council for Science, Technology and Environment, Thiruvananthapuram (*Ex-officio* member);
- (xiii) The Secretary to Government of India, Department of Science and Technology or his nominee (*Ex-officio* member);
- (xiv) The Director General, Council for Scientific and Industrial Research, New Delhi (*Ex-officio* member);
- (xv) The Secretary to Government in charge of the Finance Department or an officer not below the rank of Joint Secretary to Government authorized by him;
- (xvi) Director of Technical Education, Government of Kerala (*Exofficio* member);
 - (xvii) Dean (Research), (Member Secretary);
- (xviii) Three representatives of teachers having Ph.D with ten years' teaching experience, nominated by the Government;

(xix) Three representatives of students nominated by the Government from among the research students of the University or of the affiliated colleges, of whom one shall be a female student.

- 39. *Appellate Tribunal*.—(1) The Government shall constitute an Appellate Tribunal for the purposes of this Act.
- (2) Any person aggrieved by an action under the provisions of this Act may approach the Appellate Tribunal.
- (3) A judicial officer not below the rank of a District Judge, nominated by the Chancellor in consultation with the High Court, shall be the Appellate Authority.
- (4) The term, jurisdiction, duties and the conditions of service and salary of the Appellate Authority shall be prescribed by Statutes with the prior approval of the Government.

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